

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. Nos. 39-A/2016, 39-B/2016, 39-C/2016 & 39-D/2016
With TP No. 39/397-398/NCLT/AHM/2016 (New)
C.A. Nos. 136/2013, 170/2013, 240/2013 & 269/2013
With C.P. No. 43/397-398/CLB/MB/2013 (Old)**

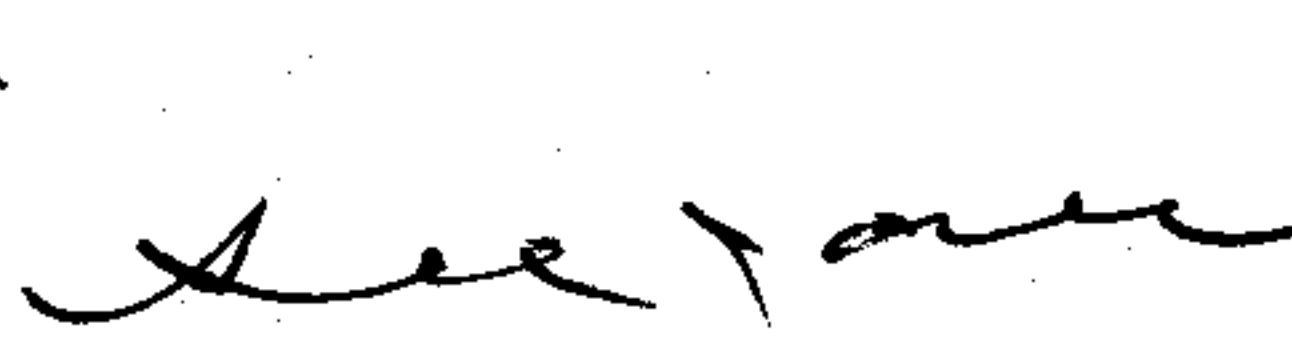

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017**

Name of the Company: Krishna Gopal Mor & Ors.
V/s.
Siddharth Polytex Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Dr S. K. Jain	PCS	for Respondents 1, 2, 3, 4, 11 212	
2.	DHIREN R. DAVE	PCS	P-142	

ORDER


Learned PCS Mr. Dhiren Dave present for Petitioner. None present for Other petitioners. Learned PCS Mr. S K Jain present for Respondents no 1 to 3.

It is represented by the Learned PCS for Respondents that the GPA given by Petitioner no. 2 to petitioner no. 1 expired and therefore there should be proper appearance on behalf of Petitioner no. 2.

Learned PCS appearing for petitioner represented that he already filed Memorandum of Appearance given by Petitioner no. 2 irrespective of GPA given by Petitioner no. 2 before the CLB. But no such Memorandum of Appearance is available in Court record. Learned PCS for petitioner no. 1 represented that he will fresh Memorandum of Appearance signed by Petitioner no. 2. Learned PCS for Petitioner no. 2 stated that he is not going to implead the other legal heirs of Petitioner no. 3 in this petition.

For Appearance or for filing Memorandum of Appearance on behalf of Petitioner no. 2.

List the matter on 27.04.2017 for Appearance of Petitioner no. 2.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 5th day of April, 2017.